

Bajaj Allianz Life Insurance Company Limited Schedule

Non Participating Non Linked Endowment Plan

Regular Premium

Product Name – Bajaj Allianz Guarantee Assure

The Company has received a Proposal Form, declaration and the first Regular Premium from the Policyholder / Life Assured as named in this Schedule. The said Proposal Form and declaration along with any statement, report or other document leading to the issue of this Policy and referred to therein having been accepted and agreed to by the Company and the Policyholder as the basis of the contract of insurance, both parties to the assurance contract do hereby further accept and affirm that the Policy, in consideration of and subject to due receipt of subsequent Regular Premiums as set out in the Schedule, with all its parts (Policy Document and Endorsements if any) shall be subject to the terms and conditions as contained in this Policy.

Name of the Policyholder _____

Address _____

Address _____

Address _____

Pin code _____

Gender		Date of Birth	
Age at Entry		Age	

Name of the Life Assured _____

Policy No.		Product Name	Bajaj Allianz Guarantee Assure
Product Code			
Unique Identification No:	116N123V01	Policy Commencement Date	
Date of Commencement of Risk		Date of Birth	
Age		Age	
Gender		Sum Assured (₹)	
Policy Term		Sum Assured on Death (₹)	
Regular Premium (₹)		Death Benefit	
Premium Paying Term		Maturity Date	
Premium Payment Frequency		Maturity Benefit	
Due Date of Last Premium			
Due Dates of Premium			

Details of the Nominee

Nominee(s) Name		Nominee(s)Age	
Relationship to the Life Assured			
Appointee Name [in case the Nominee(s) is(are) a minor(s)]:			
Relationship to the Life Assured			

Sales Representative Details

Name		Code	
Address			
Phone Number		e-Mail Id	

TOTAL PREMIUM PAYABLE FOR SELECTED PREMIUM PAYMENT FREQUENCY: ₹

In Words: RupeesOnly

If any of the information given above is incorrect and not consistent with the Proposal Form, we request you to kindly send back the whole set-of documents to the Company citing the error/mistake for rectification.

To whom the Benefits are Payable: The Benefits are payable to the Policyholder or the Life Assured or the Nominee(s) where a valid nomination has been registered by the Company (in accordance with section 39 of the Insurance Act 1938), or the executors, administrators or the legal representatives who should take out representation to the estate or to such persons as directed by the court of competent jurisdiction in India, limited at all times to the monies payable under this Policy.

The Policy shall be subject to and governed by the terms of the Policy Document along with the Schedule contained herein and endorsements if any, made from time to time and all these shall together form a single agreement

All taxes, including service tax, either existing or those that may apply in future (including enhancements of existing taxes) will be charged extra. Payment of such taxes shall be the responsibility of the Policyholder.

Bajaj Allianz Life Insurance Company does not provide any warranty or assurance that the Policyholder will be, by virtue of purchasing this Policy, eligible for any income tax or other tax rebate or relief.

Signed on behalf of Bajaj Allianz Life Insurance Company Limited for Policy No. _____

Issued on

Authorised Signatory:

Policy Document

This Policy is issued on the basis of the information given and declaration made by the Policyholder in the Proposal Form, which is incorporated herein and forms the basis of this Policy.

1 Definitions & Abbreviations:

The following terms shall have the meaning assigned to them below. The singular includes the plural and references to the male include the female where the context so permits.

- a. "Age" means age as at last birthday.
- b. "Annualised Premium" is the yearly premium payable by the Policyholder applicable for a yearly mode of Premium Payment Frequency.
- c. "Business Day" is the common working day of the Corporate Office of the Company.
- d. "Company" refers to BAJAJ ALLIANZ LIFE INSURANCE COMPANY LIMITED.
- e. "Date of Commencement of Risk" means the date specified in the Schedule (unless the Policyholder is informed otherwise by the Company) from which the risk cover of the Life Assured commences under the Policy.
- f. "Death Benefit" has the meaning given in Section 6a) below.
- g. "Early Termination Value" has the meaning given in Section 4e) below.
- h. "Grace Period" means a period of fifteen (15) days for a monthly Premium Payment Frequency and thirty (30) days for other than monthly Premium Payment Frequency, from the due date of the Regular Premium payment.
- i. "Guaranteed Addition" has the meaning given in Section 6d) below.
- j. "IRDA" means the Insurance Regulatory and Development Authority.
- k. "Life Assured" means the person named as the Life Assured in the Schedule whose life is assured under this Policy.
- l. "Maturity Benefit" has the meaning given in Section 6b) below.
- m. "Maturity Date" means the date specified in the Schedule on which the Maturity Benefit shall become payable to the Policyholder.
- n. "Nominee" means the person specified in the Schedule who has been nominated in writing to the Company by the Policyholder, who is entitled to receive the Death Benefits under the Policy.
- o. "Paid-up Sum Assured" is the reduced value of the Sum Assured arrived at by multiplying the Sum Assured with the proportion of the number of Regular Premiums paid to the total number of Regular Premiums payable under the Policy.
- p. "Paid-up Sum Assured on Death" is the reduced value of the Sum Assured on Death arrived at by multiplying the Sum Assured on Death with the proportion of the number of Regular Premiums paid to the total number of Regular Premiums payable under the Policy.
- q. "Policy" means the arrangements established by the Policy Document.
- r. "Policy Anniversary" means the date corresponding numerically with the Policy Commencement Date in each subsequent year during the Policy Term.
- s. "Policy Commencement Date" means the date of commencement of the Policy as specified in the Schedule.
- t. "Policy Document" means this Policy wording, the Schedule (which is attached to and forms part of this Policy and includes any Annexure or endorsement to it and, if more than one, then, the latest in time) and the Proposal Form.
- u. "Policyholder" means the adult person named in the Schedule who has concluded the Policy with the Company.
- v. "Policy Term" means the period between the Policy Commencement Date and the Maturity Date, as specified in the Schedule.
- w. "Policy Year" means the year commencing on the Policy Commencement Date or a Policy Anniversary thereof.
- x. "Premium Payment Frequency" is a regular time interval as specified in the Schedule, at which the Regular Premium is payable during the Premium Paying Term.
- y. "Premium Paying Term" means the period specified in the Schedule during which the Regular Premium is payable.
- z. "Proposal Form" means the Policyholder's statements in the proposal for this Policy submitted by or on behalf of the Policyholder along with any other information or documentation provided to the Company prior to inception of the Policy.
- aa. "Regular Premium" means the amount exclusive of applicable taxes, if any, payable by the Policyholder at regular intervals during the Premium Paying Term, in amount and at the Premium Payment Frequency, both, as specified in the Schedule.

- bb. "Sum Assured" is the amount as specified in the Schedule under the Policy.
- cc. "Sum Assured on Death" is the amount as specified in the Schedule under the Policy and is the higher of:
 - i. 5 times Annualised Premium
 - ii. 105% of total Regular Premium paid till date of death
 - iii. Sum Assured
- *Annualized Premium and total Regular Premium is exclusive of extra premium and service tax and cess, if any
- dd. "Surrender Benefit" has the meaning given in Section 6c) below.

2 Policy Description

- a) The Policy is a non-linked, non-participating, limited premium paying, endowment plan.
- b) The plan provides Death Benefit, Maturity Benefit and Surrender Benefit.
- c) The plan also provides Guaranteed Additions, as mentioned in Section 6d) below.
- d) Policies issued to a Life Assured who is a minor shall mature only after the Life Assured has attained majority.

3 Regular Premium

- a) Regular Premium is payable in full on the premium due dates specified in the Schedule or within the Grace Period allowed, during the Premium Paying Term.
- b) The Company does not have any obligation to issue a notice that Regular Premium is due or for the amount that is due.
- c) The Company will not accept any amount less than the Regular Premium due as the Regular Premium, along with applicable taxes, if any.
- d) Where the Regular Premium along with applicable taxes, if any, in full has not been paid even within the Grace Period, the Policy shall be subject to the "Non-payment of Regular Premium and Forfeiture" condition(s) as per Section 4 below.

4 Non payment of Regular Premium and Forfeiture

If a Regular Premium has not been paid in full before the expiry of the Grace Period, the Policy will be subject to the below mentioned conditions.

- a) If the Regular Premiums due during the first two (2) Policy Years are not paid, the Policy will immediately and automatically be converted to a lapsed Policy at the expiry of the Grace Period.
- b) If the Regular Premiums due during the first two (2) Policy Years are paid, but subsequent Regular Premiums are not paid, the Policy will immediately and automatically be converted to a paid-up Policy on the expiry of the Grace Period. The Sum Assured and Sum Assured on Death under the Policy will be reduced to the Paid-up Sum Assured and Paid-up Sum Assured on Death respectively.
- c) The Guarantee Addition as on the due date of first unpaid Regular Premium will remain attached to the Policy but no further Guarantee Addition will accrue.
- d) The Policyholder may revive the Policy that is lapsed/paid-up during the revival period of two (2) years from the due date of first unpaid Regular Premium, subject to the conditions per Section 5 below.
- e) Early Termination:

Early Termination Value is available for a Policy where at least one (1) full year's premium have been paid but two (2) full years' premium have not been paid and 12 months have been completed under the Policy. In case of early termination by the policyholder, the following Early Termination Value will be paid.

Number of Full Years' Premiums paid	1
Early Termination Value	10%* Premiums paid till date + 10%* Guaranteed Addition attached

Where premiums taken are excluding extra premiums, if any

This Early Termination Value will be paid on request for termination of the policy by policyholder, death or end of the revival period, whichever happens earlier.

5 Revival

- a) If the Policy is lapsed/paid-up due to non payment of due Regular Premium (as mentioned in Section 4 above), the Policy can be revived by the Policyholder, subject to the conditions mentioned below:
 - l) The application for revival is received by the Company within two (2) years from the due date of the first unpaid Regular Premium but before the Maturity Date;
 - ii) The arrears of Regular Premiums together with interest, as decided by the Company from time-to-time, are paid;
 - iii) The Policyholder furnishes, at his own expense, satisfactory evidence (as decided by the Company) on health of the Life Assured

- iv) The revival of the Policy may be on terms different from those applicable to the Policy before it was lapsed or became paid-up, based on the prevailing board approved underwriting norms of the Company;
- v) The revival will take effect only on it being specifically communicated by the Company to the Policyholder and hence mere deposit of the arrears of Regular Premium together with interest shall not be construed as automatic revival of a lapsed/paid-up Policy;
- vi) The Company may refuse to revive the Policy based on the board approved underwriting guidelines and refund the amount deposited for the purpose of revival of the Policy.
- b) On revival, the Sum Assured and the Sum Assured on Death, as it prevailed on the date of lapse/paid-up will be reinstated, subject to Sub-Section a)iv) above and any Guaranteed Addition due during the period of lapse/paid-up will be attached to the Policy.

6 Policy Benefits

a) Death Benefit

On death of the Life Assured before the Maturity Date, the Company, subject to Section 8, Section 10, Section 13 and Section 21 below, provided the Policy has not been terminated per Section 11 below, shall pay the amount mentioned below to the Nominee/Policyholder as Death Benefit.

- 1) If all the due Regular Premiums are paid in full up to the date of death, Sum Assured on Death plus Guaranteed Additions as on date of death
- 2) If the Policy is a paid-up Policy [as per Section 4b) above]:
Paid-up Sum Assured on Death plus any Guaranteed Additions attached as on the due date of first unpaid Regular Premium.
- 3) If the Policy is lapsed [as per Section 4a) above] and not terminated or revived thereafter:
Early Termination Value as mentioned in Section 4e) above.

b) Maturity Benefit

On Maturity Date, provided the Policy has not been terminated per Section 11 below, the Company shall pay the amount mentioned below to the Policyholder as Maturity Benefit.

- 1) If all the due Regular Premiums have been paid in full:
Sum Assured plus Guaranteed Additions attached as on Maturity Date
- 2) If the Policy is a paid-up Policy [as per Section 4b) above]:
Paid-up Sum Assured plus Guaranteed Additions attached up to the due date of first unpaid Regular Premium.
- 3) If the Policy is lapsed [as per Section 4a) above]:
NA

c) Surrender Benefit

The Policy acquires Surrender Benefit any time after two (2) full years Regular Premiums have been paid, subject to the below mentioned conditions:

- a) The payable Surrender Benefit will be the higher of the Guaranteed Surrender Value (GSV) or the Special Surrender Value (SSV).
- b) The GSV is the sum of GSV1 and GSV2 (as given in Annexure 3 attached herewith). GSV1 is equal to a proportion (as per the table below based on the Policy Year of surrender) of the Regular Premiums paid till the date of surrender, the proportion depending on the Policy Year in which Policy is being surrendered, where premium will be arrived at by excluding service & other applicable taxes and any extra premiums from the Regular Premium.

Policy Year of Surrender	2 & 3	4 to 7	8 to 9
GSV1 %	30%	50%	60%

- c) GSV2 is a factor that will be applied on the total of the Guaranteed Additions already attached to the Policy as on the date of surrender.
- d) For a Paid up Policy or an in-force Policy in the Premium Paying Term, the SSV will be arrived at by multiplying the Paid-up Sum Assured plus the Guaranteed Additions attached to the Policy till date of surrender with the SSV factor corresponding to the outstanding term as on the date of surrender.
- e) For an in-force Policy in the period after the Premium Paying Term (i.e., a fully-paid-up Policy), the SSV will be arrived at by multiplying the Sum Assured plus the Guaranteed Additions attached to the Policy till date of surrender with the SSV factor corresponding to the outstanding term as on the date of surrender.
- f) SSV factors are not guaranteed and the Company may revise and declare the SSV factors from time-to-time, subject to IRDA approval.

d) Guaranteed Addition

If the Policy has not been terminated as per Section 11 below, then at the end of each Policy Year, the Company will attach the Guaranteed Additions, as per the table below, provided all the Regular Premiums till the date of such attachment has been paid.

Policy Term	7 Years	8 Years	9 Years
Guaranteed addition (% of Sum Assured)	5%	6%	7%

7 Flexibilities

The Policyholder may, subject to the approval of the Company, exercise any of the following options by using the application form specified by the Company and meeting the condition set out therein.

a) Alteration of Premium Payment Frequency

The Premium Payment Frequency may be changed at any time during the Premium Paying Term, provided the existing and the requested Premium Payment Frequencies can be aligned and subject to minimum Regular Premium allowed with respect to each Premium Payment Frequency under the plan. Monthly Premium Payment Frequency is allowed only by salary deduction schemes & through ECS.

b) Death Benefits or Maturity Benefits in instalments

- i) The Nominee / Policyholder will have the option to receive the Death Benefit or Maturity Benefit in monthly instalments over a period of five (5) or ten (10) years from the date of intimation of death or the Maturity Date.
- ii) This option has to be communicated by the Nominee to the Company along with the claim documents. The Policyholder can choose the option by intimating the Company in writing atleast three (3) months prior to the date of maturity.
- iii) The first instalment shall be due from the date of intimation of death or the Maturity Date, as applicable.
- iv) Each monthly instalment will be an amount equivalent to:
 - If the period chosen is 5 years: factor1 * Death or Maturity Benefit divided by 60.
 - If the period chosen is 10 years: factor2 * Death or Maturity Benefit divided by 120.
Where factor1 is 1.04 for a 5-year term and factor2 is 1.08 for a 10-year term.
- v) After approval from IRDA, these factors [mentioned in Sub-Section iv) above] can be revised by the Company in the future..
- vi) At any time after the instalments have commenced, the Nominee / Policyholder will have the option to request to discontinue the remaining instalments. On receiving the request, the Nominee / Policyholder will be eligible to receive an amount equivalent to:
Death Benefit or Maturity Benefit * factor3, where factor 3 is as given in Annexure 4 attached herewith.

8 Policy Loans

The Policy holder will have the option to take loan under the Policy, provided the Policy has acquired Surrender Benefit.

- a) The maximum amount of loan allowed will be 90% of the Surrender Benefit available as on the date of loan.
- b) The loan rate of interest applicable on the loan amount will be decided by the Company from time to time.
- c) The Policyholder can repay part or full amount of loan & loan interest there-under at any time during the Policy Term.
- d) Any loan and/or loan-interest outstanding as on the date of death, surrender or on the Maturity Date, if death of the Life Assured or surrender or maturity of the Policy takes place during the subsistence of loan, will be recovered from the Death Benefit or Surrender Benefit or Maturity Benefit, as applicable.
- e) Notwithstanding what has been mentioned in Sub-Section c) above, any time during the Policy Term, if the outstanding loan plus loan interest exceeds or becomes equal to the Surrender Benefit available under the Policy as on that date, the Policyholder will be informed of the same with a 30-days advance notice.

Under the Policy that is paid-up [as per Section 4b) above], if the full or part of the loan and/or loan interest is not repaid within the afore mentioned notice period, the Policy will be foreclosed by adjusting the Surrender Benefit to the outstanding loan plus interest without any requirement of further notice to the Policyholder and no benefits under the Policy will be payable.

9 Foreclosure

If loan has been taken under the Policy and the Policy is paid-up [as mentioned in Section 4b) above] and if at any time the loan outstanding plus interest-on-loan exceeds the Surrender Benefit available then under the Policy, the Policy will be foreclosed by adjusting the Surrender Benefit to the outstanding loan plus interest-on-loan, subject to sufficient prior notice [as mentioned in Section 8e) above]. No further benefits will be available under the Policy which has been foreclosed.

- 10 Suicide Exclusions
- If the Life Assured commits suicide whether sane or insane, within one (1) year from the Date of Commencement of Risk or the date of the latest revival of the Policy, the Company's liability shall be limited to the extent of the amount mentioned below, whether or not any beneficial interest has been created therein. If the death is within one (1) year
- From the Date of Commencement of Risk, the amount payable will be 80% of the Regular Premium paid provided the Policy is in force as on the date of death OR
 - From the date of the latest revival, the amount payable will be higher of 80% of the Regular Premium paid till the date of death or the Surrender Benefit available as on the date of death. Any outstanding loan plus interest will be deducted from this amount payable.
- The validity of the contract of insurance will be determined in accordance with the actual date of death of the Life Assured and not the date of intimation of death.
- 11 Termination Conditions
- This Policy shall immediately and automatically terminate on the earliest occurrence of any of the following events:
- i) On payment of Early Termination Value
 - ii) On full surrender of the Policy;
 - iii) On the expiry of the revival period, if at least two (2) full years' Regular Premiums have not been paid;
 - iv) On foreclosure, if the outstanding loan plus loan interest under a Policy that is paid-up [as per Section 4b) above] exceeds or becomes equal to the Surrender Benefit available under the Policy and no payment is made even on the expiry of 30 days from notice as mentioned in Section 8e) above.
 - v) On receipt of intimation of death of the Life Assured at the Company's office
 - vi) On the Maturity Date
- 12 Age Proof
- General Conditions
- a) The Regular Premium payable under the Policy is calculated on the basis of the Life Assured's Age and gender as declared in the Proposal Form. If the Life Assured's Age has not been admitted by the Company, the Policyholder shall furnish such proof of the Life Assured's Age as is acceptable to the Company and have the Age admitted.
 - b) If the Age so admitted (the "correct Age") is found to be different from the Age declared in the Proposal Form, then, without prejudice to the Company's other rights and remedies including those under the Insurance Act 1938, the following actions shall be taken:
 - i) If the correct Age is such as would have made the Life Assured uninsurable under this Policy, the plan of assurance shall stand altered to such plan of assurance as is generally granted by the Company for the Life Assured's correct Age, which will be subject to the terms and conditions as are applicable to that plan of assurance. If it is not possible to grant any other plan of assurance, the Policy shall stand terminated with immediate effect and Surrender benefit, if any, will be payable under the Policy. In case Surrender Benefit is unavailable, the Company may at its discretion consider payment of a refund comprising the all Regular Premiums (excluding applicable taxes) paid, less the proportionate amount of risk premium for the period the Life Assured was on cover and the expenses incurred by the Company on medical examination and stamp duty charges.
 - ii) If the Life Assured's correct Age is higher than the Age declared in the Proposal Form, the Regular Premium payable under the Policy shall be altered corresponding to the correct Age of the Life Assured and the accumulated difference between the corrected Regular Premium and the original Regular Premium from the Policy Commencement Date up to the date of such alteration shall be collected from the Policyholder. If the Policyholder disagrees to pay the same, the Policy will be terminated with immediate effect by the Company and the Surrender Benefit, if any, as on the date of termination shall become payable.
 - iii) If the Life Assured's correct Age is lower than the Age declared in the Proposal Form, the Regular Premium payable under the Policy shall be altered corresponding to the correct Age of the Life Assured from the next due date of Regular Premium. The Company shall refund the excess premium received (which is the total of the difference between the original Regular Premium and the corrected Regular Premium from the Policy Commencement Date up to the date of such alteration).
- 13 Assignment and Nomination
- a) Subject to the provisions as contained in section 38 of the Insurance Act, 1938, no assignment shall be operative as against the Company unless and until the Company receives a written notice of assignment along with the endorsement upon the Policy or instrument of assignment or a copy thereof certified to be true by both assignor and assignee or their duly authorised agent.
- b) Nomination is effected as per section 39 of the Insurance Act, 1938. If the Policyholder and the Life Assured is the same person, the Policyholder may at any time specify in writing a Nominee, whose details will be specified in the Schedule, to receive benefits payable under Section 6a) above upon the death of the Life Assured. If the Nominee is a minor, the Policyholder shall also appoint a person to receive the money during the minority of the Nominee, as specified in the Schedule. No nomination shall be effective unless and until evidenced by an endorsement on the Policy by the Company.
 - c) If there is no Nominee or if all the Nominees have predeceased the Policyholder, the benefits payable under the Policy will be paid to the legal heirs of the Policyholder.
 - d) Any assignment shall automatically cancel any nomination.
 - e) The Company assumes no responsibility or liability for the validity or sufficiency of any assignment or nomination or, if the assignment or nomination is not notified to the Company in writing, in recording the assignment or registering the nomination or change in assignment or nomination.
 - f) Assignment will not be permitted where the Policy is issued under the Married Women's Property Act 1874.
- 14 Non-disclosure & Fraud
- In case of fraud or misrepresentation by the Policyholder, the Policy, subject to fraud or misrepresentation being established in accordance with section 45 of the Insurance Act, 1938, shall be terminated immediately by returning the Surrender Benefit, if any, as on the date of termination.
- 15 Notices
- Any notice, direction or instruction under this Policy which may be in writing or in any kind of electronic/digital format and if it is to:
- a. The Policyholder or the Life Assured:
 - i) Shall be sent either by hand, post, courier, facsimile, Short Messaging Service (SMS), Voice call, e-mail or through any other digital/electronic media to the Policyholder or Life Assured to the address or communication/correspondence details specified by the Policyholder in the Proposal Form or as per subsequent most recent change of address and/or communication/correspondence details intimation submitted by him to the Company.
 - ii) The Company shall not be responsible for any consequences arising out of non-intimation of change of the Policyholder's address and / or communication / correspondence details. In case the notice comes back to the Company undelivered to the Policyholder due to any reason, there shall be no obligation upon the Company to make any attempt again towards dispatch of the notice which was returned undelivered.
 - b. The Company, shall be submitted by hand, post, facsimile or e-mail to:
Bajaj Allianz Life Insurance Company,
GE Plaza, Airport Road, Yerawada, Pune - 411006
Toll Free No. 1800225858
Email: life@bajajallianz.co.in
- 16 Electronic Transactions
- Subject to Section 15 above, the Policyholder agrees to adhere to and comply with all such terms and conditions as the Company may prescribe from time to time with regard to all transactions and hereby agrees and confirms that all transactions (other than those requiring a written notice or communication under this Policy) effected by or through facilities for conducting remote transactions including the Internet, World Wide Web, electronic data interchange, call centres, tele-service operations (whether voice, video, data or combination thereof) or by means of electronic, computer, automated machines network or through other means of telecommunication, established by or on behalf of the Company, for and in respect of the Policy or its terms, or the Company's other products and services, shall constitute legally binding and valid transactions when done in adherence to and in compliance with the Company's terms and conditions for such facilities, as may be prescribed from time to time.
- 17 Free Look Period
- Within 15 days [thirty (30) days in case this Policy is issued under the provisions of IRDA Guidelines on Distance Marketing of Insurance Products] of the receipt of this Policy, the Policyholder has the option to review the terms and conditions of the Policy and if the Policyholder disagrees to any of the terms & conditions, he has an option to return the Policy stating the reasons for his objections. The Policyholder shall be entitled to a refund comprising the Regular Premium (excluding applicable taxes) paid, less the proportionate amount of risk premium, for the period the Life Assured was on cover and the expenses incurred by the Company on medical examination and stamp duty charges.

<p>18 Currency All amounts payable either to or by the Company shall be payable in India and in Indian Currency.</p> <p>19 Waiver Failure or neglect by either party to enforce at anytime the provisions of this Policy shall not be construed or be deemed to be a waiver of either party's right herein nor in anyway affect the validity of the whole or any part of this Policy nor prejudice either party's right to take subsequent action.</p> <p>20 Modifications This Policy Document constitutes the complete contract of insurance. This Policy Document cannot be changed or varied except by an endorsement to the Policy, in writing and signed by an officer of the Company authorized for the purpose.</p> <p>21 Payment of claim The Company shall be under no obligation to make any payment under Section 6a) above unless and until the Company has received from the Policyholder (or the Nominee, or legal heirs, and at no expense to the Company) any information and documentation it requests, including but not limited to:</p> <p>i) Written notice as soon as possible and in any event preferably within 180 days of the death of the Life Assured, and the circumstances resulting to the death of the Life Assured.</p> <p>ii) The claimant's proof of entitlement to receive payment under the Policy.</p> <p>iii) Original Policy Document.</p> <p>iv) Original death certificate of the Life Assured issued by a competent authority.</p> <p>v) Medical cause of death certificate from the doctor who last attended to the Life Assured or from the hospital in which the death occurred.</p> <p>vi) If the death is due to unnatural causes; a copy of First Information Report (FIR) and Post Mortem Report (PMR). Post Mortem Report is mandatory for claiming the Death Benefit due to an Accident under the Policy.</p> <p>vii) Any other document as asked for by the Company depending on the facts and circumstances of each case.</p> <p>viii) Without Prejudice to the right of the Company to insist for any of the documents as mentioned herein above to examine the admissibility of claim for the benefits under the Policy of insurance, the Company may at its sole discretion, consider claims where the claimant is unable to submit required documents.</p> <p>22 Loss of Policy Document</p> <p>a) If the Policy Document is lost or destroyed, then subject to Sub-Section c) below, at the request of the Policyholder, the Company, if satisfied that the Policy Document has been lost or destroyed, will issue a copy of the Policy Document duly endorsed to show that it is issued following the loss or destruction of the original document.</p> <p>b) Upon the issue of a copy of the Policy Document, the original Policy Document will cease to have any legal effect.</p> <p>c) The Company reserves the right to make such investigations into and call for such evidence of the loss or destruction of the Policy Document at the expense of the Policyholder, as it considers necessary before issuing a copy of the Policy Document.</p> <p>d) It is hereby understood and agreed that the Policyholder will protect the Company and hold the Company harmless from and against any claims, costs, expenses, awards or judgments arising out of or howsoever connected with the original Policy Document or arising out of the issuance of a copy of the Policy Document.</p> <p>23 Grievance Redressal In case you have any query or complaint/grievance, you may contact any nearest Customer Care Center during the Company's office hours from 9 am to 6 pm. Alternatively, you may communicate with the Company: By post at: Customer Care Desk, Bajaj Allianz Life Insurance Company Ltd., GE Plaza, Airport Road, Yerawada, Pune - 411006 By Phone at: Toll Free No. 1800225858 By Fax at: 020-6602-6789 By Email: life@bajajallianz.co.in In case you are not satisfied with the resolution provided to you by the above office, or have not received any response within 10 days, or you have any suggestion in respect of this Policy or on the functioning of the office, you may contact the following official for resolution:</p>	<p>Grievance Redressal Officer, Bajaj Allianz Life Insurance Company Ltd., GE Plaza, Airport Road, Yerawada, Pune – 411006 Contact No: (+91 20) 30514724, (+91 20) 30514749 Fax No. : (+91 20) 66026789</p> <p>24 Ombudsman</p> <p>a) In case you are not satisfied with the decision/resolution of the Company, you may approach the Insurance Ombudsman if your grievance pertains to any of the following:</p> <p>i) Insurance claim that has been rejected or dispute of a claim on legal construction of the Policy</p> <p>ii) Delay in settlement of claim</p> <p>iii) Dispute with regard to premium</p> <p>iv) Non-receipt of your insurance document</p> <p>b) The address of the Insurance Ombudsman is provided as Annexure 2 attached herewith. For the latest list of insurance ombudsman, please refer to the IRDA website at http://www.irdaindia.org/ins_ombusman.htm.</p> <p>c) The complaint should be made in writing and duly signed by the complainant or by his legal heirs with full details of the complaint and the contact information of complainant.</p> <p>d) Also please note that as per provision 13(3) of the Redressal of Public Grievances Rules 1998, the complaint to the Ombudsman can be made</p> <p>i) Only if the grievance has been rejected by the grievance redressal mechanism of the Company.</p> <p>ii) The complaint should be filed within a period of one year from the date of rejection by the Company.</p> <p>iii) The complaint should not be simultaneously under any litigation.</p> <p>25 Governing Law Any and all disputes arising out of and under this Policy shall be governed by and determined in accordance with Indian law and by the Indian Courts.</p> <p>26 Taxation Payment of taxes, including service tax & cess, as applicable from time to time, shall be the responsibility of the Policyholder. The Policyholder agrees to pay or allows the Company to deduct/charge from any of the benefits payable or premium received under this Policy, a sum on account of any tax or other payment which may be imposed by any legislation, order, regulation or otherwise, upon the Company, Policyholder or any other beneficiary, which in the opinion of the Company is necessary and appropriate.</p> <p>27 Status of Insurance Agent The insurance agent is only authorized by the Company to arrange completion and submission of the Proposal Form. The insurance agent is not authorized to act as the Company's legal representative and any representation made by the insurance agent which is against the express terms and conditions as contained in this Policy shall not be binding on the Company. Information or payment given to the insurance agent should not be considered as having been given to the Company. In absence of any specific authorisation to an insurance agent to accept premium on behalf of the Company and issue receipt thereof, payment made to an insurance agent shall be considered from the date of receipt of the premium amount by the Company. In the event of happening of any eventuality between the date of payment of premium amount to the insurance agent and the date of receipt of the premium amount by the Company, same shall be considered in accordance with the terms and conditions as contained herein above as if the premium was not paid as on the date of happening of the eventuality.</p> <p>28 Section 45 of the Insurance Act 1938 The Policy is subject to the provisions of section 45 of the Insurance Act 1938 which states as follows: No Policy of life insurance effected after the coming into force of this Act shall, after the expiry of two years from the date on which it was effected, be called in question by an insurer on the ground that a statement made in the proposal for insurance or in any report of a medical officer, or referee, or friend of the insured, or in any other document leading to the issue of the Policy, was inaccurate or false, unless the insurer shows that such statement was on a material matter or suppressed facts which it was material to disclose and that it was fraudulently made by the Policyholder and that the Policyholder knew at the time of making it that the statement was false or that it suppressed facts which it was material to disclose. Provided that nothing in the section shall prevent the insurer from calling for proof of Age at any time if he is entitled to do so and no Policy shall be deemed to be called in question merely because the terms of the Policy are adjusted on subsequent proof that the Age of the Life Insured was incorrectly stated in the proposal.</p>
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Annexure - 2

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
AHMEDABAD	Insurance Ombudsman, Office of the Insurance Ombudsman, 2nd Floor, Ambica House, Nr. C.U. Shah College, Ashram Road, AHMEDABAD-380 014. Tel.:- 079-27546840 / Fax : 079-27546142 Email : ins.omb@rediffmail.com	Gujarat , UT of Dadra & Nagar Haveli, Daman and Diu
BHOPAL	Insurance Ombudsman, Office of the Insurance Ombudsman, Janak Vihar Complex, 2nd Floor, 6, Malviya Nagar, Opp. Airtel, Near New Market, BHOPAL(M.P.)-462 023. Tel.:- 0755-2569201 / Fax : 0755-2769203 Email bimalokpalbhopal@airtelmail.in	Madhya Pradesh & Chhattisgarh
BHUBANESHWAR	Insurance Ombudsman, Office of the Insurance Ombudsman, 62, Forest Park, BHUBANESHWAR-751 009. Tel.:- 0674-2596455 / Fax : 0674-2596429 Email ioobbsr@dataone.in	Orissa
CHANDIGARH	Insurance Ombudsman, Office of the Insurance Ombudsman, S.C.O. No.101-103, 2nd Floor, Batra Building. Sector 17-D, CHANDIGARH-160 017. Tel.:- 0172-2706468 / Fax : 0172-2708274 Email ombchd@yahoo.co.in	Punjab , Haryana, Himachal Pradesh, Jammu & Kashmir , UT of Chandigarh
CHENNAI	Insurance Ombudsman, Office of the Insurance Ombudsman, Fathima Akhtar Court, 4th Floor, 453 (old 312), Anna Salai, Teynampet, CHENNAI-600 018. Tel.:- 044-24333668 /5284 /Fax : 044-24333664 Email insombud@md4.vsnl.net.in	Tamil Nadu, UT-Pondicherry Town and Karaikal (which are part of UT of Pondicherry)
NEW DELHI	Insurance Ombudsman, Office of the Insurance Ombudsman, 2/2 A, Universal Insurance Bldg., Asaf Ali Road, NEW DELHI-110 002. Tel.:- 011-23239633 / Fax : 011-23230858 Email iobdelraj@rediffmail.com	Delhi & Rajasthan
GUWAHATI	Insurance Ombudsman, Office of the Insurance Ombudsman, "Jeevan Nivesh", 5th Floor, Near Panbazar Overbridge, S.S. Road, GUWAHATI-781 001 (ASSAM). Tel.:- 0361-2132204/5 / Fax : 0361-2732937 Email ombudsmanghy@rediffmail.com	Assam , Meghalaya, Manipur, Mizoram, Arunachal Pradesh, Nagaland and Tripura
HYDERABAD	Insurance Ombudsman, Office of the Insurance Ombudsman, 6-2-46, 1st Floor, Moin Court, A.C. Guards, Lakdi-Ka-Pool, HYDERABAD-500 004. Tel : 040-65504123 / Fax: 040-23376599 Email insombudhyd@gmail.com	Andhra Pradesh, Karnataka and UT of Yanam – a part of the UT of Pondicherry
KOCHI	Insurance Ombudsman, Office of the Insurance Ombudsman, 2nd Floor, CC 27/2603, Pulinat Bldg., Opp. Cochin Shipyard, M.G. Road, ERNAKULAM-682 015. Tel : 0484-2358759 / Fax : 0484-2359336 Email iokochi@asianetindia.com	Kerala , UT of (a) Lakshadweep , (b) Mahe – a part of UT of Pondicherry

Office of the Ombudsman	Contact Details	Areas of Jurisdiction
KOLKATA	Office of the Insurance Ombudsman, 4th Floor, Hindusthan Bldg. Annexe, 4, C.R.Avenue, Kolkatta – 700 072. Tel: 033 22124346/(40) / Fax: 033 22124341 Email:iombsbpa@bsnl.in	West Bengal , Bihar , Jharkhand and UT of Andaman & Nicobar Islands , Sikkim
LUCKNOW	Insurance Ombudsman, Office of the Insurance Ombudsman, Jeevan Bhawan, Phase-2, 6th Floor, Nawal Kishore Road, Hazaratganj, LUCKNOW-226 001. Tel : 0522 -2231331 / Fax : 0522-2231310 Email insombudsman@rediffmail.com	Uttar Pradesh and Uttaranchal
MUMBAI	Insurance Ombudsman, Office of the Insurance Ombudsman, 3rd Floor, Jeevan Seva Annexe, S.V. Road, Santacruz(W), MUMBAI-400 054. Tel : 022-26106928 / Fax : 022-26106052 Email ombudsmanmumbai@gmail.com	Maharashtra , Goa

Annexure - 3

Bajaj Allianz Guarantee Assure - Surrender Factors to apply on Guaranteed Additions in Guaranteed Surrender Value Calculation	
OS Term (nearest half-year duration)	Factor
0.5	0.870413
1	0.740827
1.5	0.644904
2	0.548981
2.5	0.477976
3	0.406970
3.5	0.354408
4	0.301847
4.5	0.262937
5	0.224027
5.5	0.195221
6	0.166416
6.5	0.145089
7	0.123762
7.5	0.107970
8	0.092177

Note:

- OS Term** (Outstanding term) to be calculated as the difference between (maturity date and policy surrender date) divided by 365, rounded to nearest half-year duration.
- Factor** will be applied on Guaranteed Additions in the minimum guaranteed surrender value calculation, and this will be additional over and above the GSV on premiums paid.

Annexure - 4

Death/ Maturity Benefit in Instalments – Discounted Value Factors (Factor3)									
Months	10 yr	5yr	Months	10 yr	5yr	Months	10 yr	Months	10 yr
1	0.996	0.987	31	0.759	0.494	61	0.512	91	0.257
2	0.989	0.971	32	0.751	0.477	62	0.504	92	0.248
3	0.981	0.954	33	0.743	0.461	63	0.496	93	0.239
4	0.973	0.938	34	0.735	0.444	64	0.487	94	0.230
5	0.965	0.922	35	0.726	0.427	65	0.479	95	0.222
6	0.957	0.906	36	0.718	0.410	66	0.470	96	0.213
7	0.950	0.890	37	0.710	0.393	67	0.462	97	0.204
8	0.942	0.873	38	0.702	0.376	68	0.454	98	0.195
9	0.934	0.857	39	0.694	0.360	69	0.445	99	0.187
10	0.926	0.841	40	0.686	0.343	70	0.437	100	0.178
11	0.918	0.825	41	0.678	0.326	71	0.428	101	0.169
12	0.910	0.808	42	0.670	0.309	72	0.420	102	0.160
13	0.902	0.792	43	0.661	0.292	73	0.411	103	0.151
14	0.894	0.775	44	0.653	0.275	74	0.403	104	0.143
15	0.887	0.759	45	0.645	0.258	75	0.394	105	0.134
16	0.879	0.743	46	0.637	0.241	76	0.386	106	0.125
17	0.871	0.726	47	0.629	0.224	77	0.377	107	0.116
18	0.863	0.710	48	0.620	0.207	78	0.369	108	0.107
19	0.855	0.693	49	0.612	0.189	79	0.360	109	0.098
20	0.847	0.677	50	0.604	0.172	80	0.351	110	0.089
21	0.839	0.660	51	0.596	0.155	81	0.343	111	0.081
22	0.831	0.644	52	0.587	0.138	82	0.334	112	0.072
23	0.823	0.627	53	0.579	0.121	83	0.326	113	0.063
24	0.815	0.611	54	0.571	0.104	84	0.317	114	0.054
25	0.807	0.594	55	0.562	0.086	85	0.308	115	0.045
26	0.799	0.577	56	0.554	0.069	86	0.300	116	0.036
27	0.791	0.561	57	0.546	0.052	87	0.291	117	0.027
28	0.783	0.544	58	0.537	0.035	88	0.283	118	0.018
29	0.775	0.527	59	0.529	0.017	89	0.274	119	0.009
30	0.767	0.511	60	0.521		90	0.265		

Note: The benefit payable on discontinuance of the installments under the option to take Death/Maturity Benefit in Installments is: factor3 * Death/Maturity benefit